

C O N T E N T S

**Fifteenth Series, Vol. XIX, Eighth Session, 2011/1933 (Saka)
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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

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Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, September 6, 2011/Bhadra 15, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : प्रश्न संख्या 461 - श्री के. सुगुमार।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, हमने प्रश्नकाल स्थगन का नोटिस दिया है।...(व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, उत्तर प्रदेश में भ्रष्टाचार व्याप्त है।...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाएं।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

11.02 hrs.

At this stage, Shri C.R. Patil and some other hon. Members came and stood on the floor near the Table

...(व्यवधान)

श्री शैलेन्द्र कुमार : उत्तर प्रदेश में ... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल के अलावा कुछ भी रिकार्ड में नहीं जाएगा।

...(व्यवधान) *

11.02¼ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

* Not recorded

(Q. No. 461)

अध्यक्ष महोदया : प्रश्न संख्या 461 - श्री के. सुगुमार।

SHRI K. SUGUMAR : Hon. Madam Speaker, I am very sorry to say that the hon. Minister has demolished my good intention about cooperative farming, I myself being a farmer, by saying that 'cooperation' is a State Subject. ... (*Interruptions*) I do agree that it is a State Subject and we should not curtail the jurisdiction of the States provided under the federal set up. ... (*Interruptions*) The hon. Minister is aware how we made a revolution in the dairy sector. ... (*Interruptions*) Although, as the hon. Minister has stated, it was also a State Subject, but the then Government ensured a dairy revolution through NDDB. ... (*Interruptions*) However, I find no such initiative being taken or proposed to be taken in the reply given by the hon. Minister. ... (*Interruptions*)

Therefore, I would like to know from the hon. Minister whether he would like to go in the similar fashion and as adopted by NDDB in making cooperative farming a success in the country. ... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

SHRI SHARAD PAWAR : Madam, co-operation is a State subject, but there are schemes in the Agriculture Ministry for institutions that are in the area of marketing, processing and export from where we can support the State Government's proposals. ... (*Interruptions*) If any specific proposal is sent from the State to the Government of India, then I will be happy to support it. ... (*Interruptions*)

SHRI K. SUGUMAR : Madam, all the countries in the world --including the developed countries -- had adopted co-operative farming in their countries, and they were able to export surplus food grains and vegetable oils. ... (*Interruptions*)

* Not recorded

It is understood from the reply given by the hon. Minister that most of the benefits provided to the farmers were related to post-harvesting. ... *(Interruptions)* I would like to bring to the notice of the Government that the State Government of Tamil Nadu, under the dynamic leadership of our hon. Chief Minister Amma, had launched many schemes in the past as well as is doing presently for the benefit of farmers right from the beginning to post-harvest. ... *(Interruptions)*

You would be glad to know that our hon. Chief Minister has taken a massive programme to eradicate Parthenium plant, which is spoiling the farming sector. Therefore, I would like to know this from the hon. Minister. ... *(Interruptions)* Is the Government planning to extend possible help to the State Government of Tamil Nadu to undertake this massive programme across the State? ... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

SHRI SHARAD PAWAR: Madam Speaker, the programme which the hon. Chief Minister intended to take up in Tamil Nadu is a very useful programme. If I get a specific proposal from the Tamil Nadu Government, I am ready to apply my mind and try to resolve the issue. I will be very happy to support the State Government in this regard.... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.11 hrs.

*The Lok Sabha then adjourned till Twelve
of the Clock.*

* Not recorded



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to lay on the Table:-

A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial Year 2010-2011.

(Placed in Library, See No. LT 5111/15/11)

- (2) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first Quarter of the Financial Year 2011-2012.

(Placed in Library, See No. LT 5112/15/11)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5113/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5114/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5115/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated the 1st November, 2010, appointing the 2nd day of November, 2010, as the dated on which the provisions of the Code of Criminal Procedure (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section a of the said Act.

(Placed in Library, See No. LT 5116/15/11)

- (2) A copy of the 41st Annual Assessment Report (Hindi and English versions) regarding the programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation, for the year 2009-2010.

(Placed in Library, See No. LT 5117/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Namu Narain Meena, I beg to lay on the Table:-

A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2011-12)-Performance Audit of the National Institutes of Technology (NIT)-Department of Higher Education, Ministry of Human Resource Development for the year ended March, 2010.

(Placed in Library, See No. LT 5118/15/11)

- (2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2011-12)-Compliance Audit Observations for the year ended March, 2010.

(Placed in Library, See No. LT 5119/15/11)

(3) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 17 of 2011-12)-Autonomous Bodies (Performance Audit) for the year ended March, 2010.

(Placed in Library, See No. LT 5120/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE,
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING
INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, I beg to lay
on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2009-2010.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5121/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O.1732(E) in Gazette of India dated the 26th July, 2011, notifying the specifications valid a period of three years in respect of the customized fertilizers to be manufactured by the manufacturers of such fertilizers, mentioned therein.

- (ii) S.O. 1733(E) in Gazette of India dated the 26th July, 2011, making certain amendments in the Notification No. S.O. 977(E) dated 9th November, 1987.
- (iii) S.O. 1893(E) published in Gazette of India dated the 12th August, 2011, fixing the specifications in respect of three new fertilizers imported in India for a period of two years from the date of publication of this order in the Official Gazette for the purpose of sale of the same in India for the use of agriculture.

(Placed in Library, See No. LT 5122/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5123/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Force Group Sub-Inspector (Stenographer), Inspector (Stenographer) and Subedar Major

(Stenographer) Amendment Rules, 2011 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 24th June, 2011.

- (ii) The Central Reserve Police Force Inspector (Hindi Translator), and Subedar Major (Hindi Translator) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 24th June, 2011.
- (iii) The Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 480(E) in Gazette of India dated the 24th June, 2011.

(Placed in Library, See No. LT 5124/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Headquarters Head Constable (Draftsman), Group 'C' Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 175 in Gazette of India dated the 11th June, 2011.
- (ii) The Border Security Force, Constable (Tradesman), Group 'C' Posts, Recruitment (Amendment) Rules, 2011 published in Notification No. G.S.R. 169 in Gazette of India dated the 4th June, 2011.

(Placed in Library, See No. LT 5125/15/11)

- (3) A copy of the Official Languages (Use for Official purposes of the Union) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 145 in Gazette of India dated the 14th May, 2011 under sub-section (3) of Section 4 of the Official Languages Act, 1963.

(Placed in Library, See No. LT 5126/15/11)

12.02 hrs.

**COMMITTEE ON WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
12th and 13th Reports**

SHRI BIREN SINGH ENGTI (AUTONOMOUS DISTT. ASSAM): I beg to present the following Reports * (Hindi and English versions) of the Committee on the Welfare of scheduled Castes and Scheduled Tribes (2010-11 and 2011-12):-

- (1) Twelfth Report on Examination of Programmes for the Development of Particularly Vulnerable Tribal Groups (PTGs).
 - (2) Thirteenth Report on Termination of 10 SC ex-teachers appointed by Navyug School Educational Society of New Delhi Municipal Council on contract basis during Special Recruitment Drives 2005 and 2007.
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* Twelfth Report of the Committee was presented to Hon'ble Speaker on 30th April, 2011 and Thirteenth Report of the Committee was presented to Hon'ble Speaker on 1st June, 2011 under Direction 71A when the House was not in Session.

12.02½ hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION
19th and 20th Reports**

SHRI MADHU GOUD YASKHI (NIZAMABAD): I beg to present the Nineteenth and Twentieth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

12.03 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE
4th Report**

SHRI PRALHAD JOSHI (DHARWAD): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.04 hrs.

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.*

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री सचिन पायलट): अध्यक्ष महोदया, दिनांक 1 सितम्बर, 2004 के लोक सभा बुलेटिन भाग-11 के जरिए किए गए माननीय अध्यक्ष, लोक सभा के निदेश 73क के अनुसरण में, सूचना प्रौद्योगिकी विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय की सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2009-10) की 7वीं रिपोर्ट (15वीं लोक सभा) में की गई सिफारिशों के कार्यान्वयन की स्थिति पर यह वक्तव्य सभा-पटल पर रख रहा हूँ।

1. सूचना प्रौद्योगिकी संबंधी स्थायी समिति ने सूचना प्रौद्योगिकी विभाग की वर्ष 2010-11 की अनुदानों की मांग की जांच की तथा रिपोर्ट 21 अप्रैल, 2010 को लोक सभा में प्रस्तुत की। रिपोर्ट में 32 सिफारिशें और टिप्पणी की गई हैं।
2. सूचना प्रौद्योगिकी विभाग ने अनवर्ती कार्रवाई रिपोर्ट (अनुबंध-1) के अनुसार सूचना प्रौद्योगिकी संबंधी स्थायी संसदीय समिति की सभी 32 सिफारिशों/टिप्पणियों के कार्यान्वयन के लिए सभी संभावित कदम उठाए हैं।
3. मैं सदन का मूल्यवान समय नष्ट नहीं करते हुए विस्तृत अनुवर्ती कार्रवाई रिपोर्ट सदन के पटल पर रखना चाहता हूँ।

* Laid on the Table and also placed in Library, See No. LT 5127/15/11

(i) (b) Status of implementation of the recommendations contained in the 62nd Report of the Standing Committee on Information Technology on Management of funds by the Department of Posts through Banking and Insurance activities, pertaining to the Department of Posts, Ministry of Communications and Information Technology*

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री सचिन पायलट): अध्यक्ष महोदया, मैं डाक विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय से संबंधित बैंककारी और बीमा कार्यकलापों के माध्यम से डाक विभाग द्वारा निधियों का प्रबंधन के बारे में सूचना प्रौद्योगिकी संबंधी स्थायी समिति के 62वें प्रतिवेदन में अन्तर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति सभा पटल पर रखता हूँ।

* Laid on the Table and also placed in Library, See No. LT 5128/15/11

12.04½ hrs.**(ii) (a) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Ministry of Food Processing Industries.***

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): अध्यक्ष महोदया, मैं माननीय अध्यक्ष, लोक सभा के निदेश के अनुसरण में स्थायी कृषि समिति की 5वीं रिपोर्ट में दी गई सिफारिशों के कार्यान्वयन की अद्ययतन स्थिति के संबंध में यह वक्तव्य सभा-पटल पर रख रहा हूँ।

स्थायी कृषि समिति (15वीं लोक सभा) की 5वीं रिपोर्ट दिनांक 03.03.2010 को लोक सभा में प्रस्तुत की गई थी। यह रिपोर्ट वर्ष 2009-10 खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदान-मांगों की जांच से संबंधित है।

उक्त 5वीं रिपोर्ट में समिति द्वारा 21 सिफारिशें/प्रेक्षण किए गए थे जिन पर सरकार द्वारा कार्रवाई की जानी अपेक्षित है। ये सिफारिशें खाद्य प्रसंस्करण उद्योग क्षेत्र के माध्यम से खाद्य प्रसंस्करण उद्योग के प्रोत्साहन, बजटीय आयोजना, बजट आबंटन, विकास दर - एफपीआई सेक्टर, चौथी तिमाही और मार्च के व्यय का अधिक्य, वार्षिक योजना 2009-10, मध्यावधि मूल्यांकन, खाद्य पार्कों के लिए अवसंरचना विकास स्कीम, बूचड़खानों का आधुनिकीकरण, शीत श्रृंखला मूल्यवृद्धि और परिरक्षण अवसंरचना, खाद्य प्रसंस्करण उद्योग प्रौद्योगिकी उन्नयन, राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमशीलता एवं प्रबंधन संस्थान (निफ्टेम), खाद्य प्रसंस्करण नीति, संगठनात्मक ढांचे का सुदृढीकरण, विजन-2015, खाद्य प्रसंस्करण उद्योग क्षेत्र की जनशक्ति सघन प्रकृति और उपयोगिता प्रमाणपत्रों से संबंधित हैं।

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति तथा समिति को दी गई सूचना मेरे वक्तव्य के अनुलग्नक में दी गई है और उसे सभा-पटल पर रख दिया गया है। मैं अनुलग्नक में दी गई सारी सामग्री पढ़ कर सदन का मूल्यवान समय नष्ट नहीं करना चाहूंगा। कृपया इसे पढ़ा गया समझा जाए।

* Laid on the Table and also placed in Library, See No. LT 5129/15/11

(ii) (b) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Ministry of Food Processing Industries.*

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): मैं माननीय सभापति, लोक सभा के निदेश के अनुसरण में स्थायी कृषि समिति (15वीं लोक सभा) की 9वीं रिपोर्ट में दी गई सिफारिशों के कार्यान्वयन की अद्यतन स्थिति के संबंध में यह वक्तव्य दे रहा हूं।

स्थायी कृषि समिति की 9वीं रिपोर्ट दिनांक 03.03.2010 को राज्य सभा में प्रस्तुत की गई थी। यह रिपोर्ट वर्ष 2010 -11 के लिए खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदान-मांगों की जांच से संबंधित है।

उक्त 9वीं रिपोर्ट में समिति द्वारा 13 सिफारिशें/प्रेक्षण किए गए थे जिन पर सरकार द्वारा कारवाही की जानी अपेक्षित है। ये सिफारिशें खाद्य प्रसंस्करण उद्योग क्षेत्र द्वारा खाद्य प्रसंस्करण नीति के प्रोत्साहन, मांग का सिंहावलोकन, योजना परिव्यय और वार्षिक योजना आबंटन, पूर्वोत्तर क्षेत्र को आबंटन, मध्यावधि मूल्यांकन, आंतरिक मूल्यांकन और भावी आयोजना, मेगा खाद्य पार्क, खाद्य प्रसंस्करण उद्योग प्रौद्योगिकी उन्नयन/स्थापना और आधुनिकीकरण स्कीम, राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमशीलता एवं प्रबंधन संस्थान (निफ्टेम), खाद्य प्रसंस्करण प्रशिक्षण केंद्रों, खाद्य परीक्षण प्रयोगशालाओं, परिणामी बजट और लम्बित उपयोगिता प्रमाणपत्र जारी करने से संबंधित हैं।

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति तथा समिति को दी गई सूचना मेरे वक्तव्य के अनुलग्नक में दी गई है और उसे सभा-पटल पर रख दिया गया है। मैं अनुलग्नक में दी गई सारी सामग्री पढ़ कर सदन का मूल्यवान समय नष्ट नहीं करना चाहूंगा। कृपया इसे पढ़ा गया समझा जाए।



* Laid on the Table and also placed in Library, See No. LT 5129/15/11

12.05 hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1606 DATED 09.08.2011 REGARDING 'STORAGE OF FOODGRAINS' ALONGWITH REASONS FOR DELAY *

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to correct the reply of Part (a) and (b) to the Lok Sabha Unstarred Question No. 1606 answered on 09.08.2011 regarding "Storage of Foodgrains" as follows:

Part of the Question answered	For	Read
(a) and (b)	No Madam, a large quantum of foodgrains has not been damaged due to poor management and shortage of storage space. Total stocks of foodgrains in Central Pool held by FCI as on 1.04.2011 was 234.02 lakh tons and with State agencies 238.55 lakh tons as on 1.4.2011. During last one year (2010-11), 0.63 lakh tons of foodgrains with FCI and 0.82 tons with State agencies accrued as damaged/non-issuable.	No Madam, a large quantum of foodgrains has not been damaged due to poor management and shortage of storage space. Total stocks of foodgrains in Central Pool held by FCI as on 1.04.2011 was 234.02 lakh tons and with State agencies 238.55 lakh tons as on 1.4.2011. During last one year (2010-11), 0.063 lakh tons of foodgrains were accrued as damaged/non-issuable with FCI. A quantity of 0.82 lakh tons damaged/non-issuable foodgrains were lying with the State agencies as on 1.4.2011.

* Laid on the Table and also placed in Library, See No. LT 5130/15/11

The reason for delay:

The corrected reply could not be laid on the Table of the House within the prescribed period due to delay in coming of the mistake to the notice of the Department.

The inconvenience caused is regretted.

12.06 hrrs.

**MOTION RE : JOINT COMMITTEE TO EXAMINE MATTERS
RELATING TO ALLOCATION AND PRICING OF TELECOM
LICENCES AND SPECTRUM – EXTENSION OF TIME**

SHRI P.C. CHACKO (THRISSUR): I beg to move:

“That this House do extend upto the last day of the Budget Session 2012, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

MADAM SPEAKER: The question is:

“That this House do extend upto the last day of the Budget Session 2012, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

The motion was adopted.

12.07 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to increase green cover in cities in the country

SHRI CHARLES DIAS (NOMINATED): Cities in our country are becoming polluted day by day and they lack even the primary need of Oxygen. Studies in many cities in our country show that atmospheric pollution is increasing and it is becoming unworthy for human life. Diseases are spreading because of atmospheric pollution and reckless construction of buildings is making human life difficult.

The only way to give more oxygen to our cities is to grow more trees. But, the footpaths are covered with concrete and as such this has made it difficult for trees to grow in cities. The avenues have become a rare view in Indian cities now. Trees which were planted in our cities have been perished by shop-owners and no action can be taken against them in the present set-up as they damage the trees with chemicals. In the above circumstances, to give lungs to our cities, 'city forests' are the only way. Henceforth, cities have to be planned with enough space to form city forests and there should be a ratio of land to be earmarked in proportion with other areas for housing public buildings and commercial areas.

* Treated as laid on the Table

This will not only provide Oxygen to our cities, but give a green shelter to birds and space to spend leisurely hours to the inhabitants.

(ii) Need to open a Sports Training Centre in Rohtak, Haryana under Special Promotion Scheme of Sports Authority of India

श्री दीपेन्द्र सिंह हुड्डा (रोहतक): खेल आज मानव व्यक्तित्व के चौमुखी विकास का अभिन्न अंग है और खेलों में उत्कृष्टता प्राप्त करने का राष्ट्रीय गौरव और मनोबल पर बड़ा प्रभाव पड़ता है। इस बदलते राष्ट्रीय और अंतर्राष्ट्रीय परिवेश में प्रतिभा की बढ़ती हुई मांग की पूर्ति के लिए सरकार को खेलों में उत्कृष्टता लाने के लिए हर संभव प्रयत्न करना मेरी समझ में सरकार का दायित्व है।

इसी विषय में मैं यह बताना चाहूँगा कि हरियाणा सरकार ने विगत वर्षों में खेलों को प्रोत्साहित करने के लिए यथासंभव प्रयास किये हैं और खिलाड़ियों के कल्याण तथा विकास पर केन्द्रित नीतियाँ लागू की हैं। जिसका नतीजा हमने राष्ट्रमंडल और एशियाई खेलों में देखा है। इन खेलों में हरियाणा के खिलाड़ियों का अभूतपूर्व योगदान रहा है जिसकी वजह से आज भारत खोल प्रतिस्पर्धाओं में चीन और कोरिया जैसे देशों के समक्ष खड़ा है। कॉमनवेल्थ गेम्स 2010 के दौरान 55 फीसदी स्वर्ण पदक और हमारे देश को प्राप्त कुल पदकों में 35 फीसदी पदक इन्हीं खिलाड़ियों ने जीते। जबकि एशियन गेम्स के दौरान भी भारत को मिले कुल स्वर्ण पदकों में से 36 फीसदी स्वर्ण पदक और कुल प्राप्त पदकों में 33 फीसदी पदक हरियाणा राज्य के खिलाड़ियों ने ही जीते। हमारे राज्य में यह प्राकृतिक प्रतिभा है और यह जज्बा मैंने बच्चों तक में देखा है।

लेकिन 121 करोड़ की जनसंख्या होते हुए भी आज हमारा देश प्रति व्यक्ति ओलम्पिक पदक दर में सबसे नीचे है और यह घोर मंथन का विषय है।

मैं माननीय खेल एवं युवा मामलों के मंत्री से अपील करता हूँ कि जल्द से जल्द मेहम, रोहतक में राष्ट्रीय खेल प्राधिकरण की खेल प्रोत्साहन योजना के अंतर्गत चालित बॉक्सिंग, कुश्ती और बॉस्केटबाल का विशिष्ट ट्रेनिंग सेंटर स्वीकृत करें जिसका सर्वे और निरीक्षण का काम प्राधिकरण के अधिकारियों द्वारा पूरा किया जा चुका है।

(ii) Need to provide funds for construction of level crossings to facilitate movement of people on roads constructed under Pradhan Mantri Gram Sadak Yojana in Barmer Parliamentary Constituency, Rajasthan

श्री हरीश चौधरी (बाड़मेर): मेरे संसदीय क्षेत्र बाड़मेर में ग्रामीण विकास मंत्रालय द्वारा प्रधानमंत्री ग्राम सड़क योजनान्तर्गत निर्मित सड़कों का कुछ स्थानों पर समुचित उपयोग नहीं हो पा रहा है। विभिन्न ग्राम पंचायतों को जोड़ने के उद्देश्य से बनाई जा रही सड़कों के मध्य में आने वाली रेलवे लाइनों के दोनों तरफ कुछ परिधि में सड़क एवं रेलवे क्रॉसिंग का निर्माण नहीं हो पाने के कारण ग्रामीणों को इन स्थानों पर आवागमन की सुविधा नहीं मिल पा रही है।

बाड़मेर जिले में पीएमजीएसवाई योजना में बनी ऐसी महत्वपूर्ण उपयोगी बारह सड़कें हैं जिन पर ग्रामीण विकास विभाग एवं रेल विभाग के नियम प्रावधानों में नहीं होने के कारण मानवरहित एवं मानवसहित क्रॉसिंग नहीं बन पाने से लोगों को आवागमन की सुविधा नहीं मिल पा रही है। रेल विभाग द्वारा एक मानवरहित क्रॉसिंग स्थापित करने हेतु तीस वर्ष के लिए खर्चा 1.42 करोड़ रुपये बताया जा रहा है।

मैं अनुरोध करना चाहूंगा कि ग्रामीण विकास विभाग द्वारा प्रधान मंत्री ग्राम सड़क योजना में बनने वाली सड़कों में आने वाले छोटे बड़े पुल, रपट निर्माण के प्रावधानों की तरह ही सड़कों के मध्य आने वाली रेल लाइनों पर रेलवे क्रॉसिंग निर्माण का बजट प्रावधान सुनिश्चित किये जायें ताकि इस योजना का समुचित लाभ ग्रामीण उठा सकें।

(iv) Need to undertake repair work of Sharda Sahayak Canal and release sufficient quantity of water in the canal during sowing period of crops in Sultanpur Parliamentary Constituency, Uttar Pradesh

डॉ. संजय सिंह (सुल्तानपुर): मेरे संसदीय क्षेत्र सुल्तानपुर में खेतीबाड़ी के लिए किसानों को समय पर सिंचाई का पानी नहीं मिल पा रहा है। पानी के अभाव में किसानों की फसल सूख जाती है ऐसा हर साल होता है कि मेरे क्षेत्र के अधिकांश क्षेत्रों में शारदा सहायक नहर खंड 16 द्वारा रबी एवं खरीफ की फसल की शुरूआत के समय नहरों में पानी नहीं मिल पाता है जब पानी आता है तो ऐसी द्रुतगति एवं तीव्र बहास से आता है कि नहरों में जगह जगह कटावों से गरीब किसानों के खेतों में पानी भर जाता है उससे भी खड़ी फसल खराब हो जाती है। एक समय सीमा में नहरों की सफाई एवं मरम्मत किये जाने का प्रावधान है, परन्तु सफाई आदि कार्यों में कोताही बरती जाती है और काम अपर्याप्त रूप से किया जाता है। इस नहर के समुचित ढंग से मरम्मत कार्य के अभाव में लोगों को नुकसान हो रहा है।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र सुल्तानपुर में शारदा सहायक नहर खंड 16 की सफाई एवं मरम्मत कार्य नियमित रूप से करवाया जाये और रबी एवं खरीफ फसल बोने के समय इस नहर में पानी की आपूर्ति की जाये।

v) Need to provide houses under Sukhi Griha Scheme of Railways to people living in Jhuggis along railway lines in Mumbai South Central Parliamentary Constituency, Maharashtra

श्री एकनाथ महादेव गायकवाड (मुंबई दक्षिण-मध्य): मैं सरकार का ध्यान रेल मंत्रालय के 2011-12 के रेल बजट की ओर आकर्षित करना चाहता हूँ जिसमें सरकार ने सुखी गृह योजना आरंभ किया था इस योजना का मुख्य उद्देश्य मुंबई एवं अन्य शहरों में गरीबी के कारण जो लोग रेल लाइनों के नजदीक रहते हैं और कठिन परिस्थितियों में रहते हैं, उन्हें इस परियोजना के तहत छोटे आवास मुहैया करना है।

बजट में हुई घोषणा को पांच माह से भी अधिक का समय हो गया है, लेकिन मुंबई में आज तक इस परियोजना पर कोई कार्य नहीं किया गया। महोदया, हाल ही में मेरे संसदीय क्षेत्र दादर, माटुंगा की 40 से 50 साल पुरानी झुग्गी झोपड़ियां जो रेल लाइन के नजदीक थी, को बुल्डोजर द्वारा नष्ट कर दिया गया। इस संबंध में मैंने रेल प्रशासन को कई बार अवगत कराया, लेकिन आज तक इस संबंध में कोई कार्यवाही नहीं की गई।

अतः सरकार से यह निवेदन करता हूँ कि मेरे संसदीय क्षेत्र में सुखी गृह योजना को तुरंत लागू किया जाये और जिन गरीब लोगों की झुग्गी झोपड़ियां तोड़ दी गई हैं उन्हें इस योजना के अंतर्गत आवास मुहैया कराया जाए।

(vi) Need to set up a model degree college in Srikakulam district, Andhra Pradesh

DR. KRUPARANI KILLI (SRIKAKULAM): The Government of India approved a proposal to set up one model degree college each in 374 educationally backward districts where gross enrolment ratio (GER) for higher education is less than the national GER. The Ministry of Human Resource Development has recognized 13 districts of Andhra Pradesh as educationally backward districts and Srikakulam district is one of them. Srikakulam district is one of the most backward districts of Andhra Pradesh as well as in the country. Most of the population of this district is tribal and economically and socially backward communities. The people are mainly farmers and fishermen. Educationally this district is very backward with insufficient schools and colleges and also due to the poor living standards, the GER is very low when compared to the national average in primary and higher education levels. Opening of a Model Degree College in the Srikakulam District will help to improve the educational standards and the enrolment ratio in the higher education in the district.

Hence, I request the Hon'ble Minister for Human Resource Development to consider the proposal for setting up a model degree college in Srikakulam district, Andhra Pradesh at the earliest.

(vii) Need to construct roads in Pohari in Gwalior Parliamentary Constituency, Madhya Pradesh under Central Road Funds

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर): ग्वालियर लोकसभा क्षेत्र का पोहरी विधानसभा क्षेत्र आवागमन की दृष्टि से काफी पिछड़ा हुआ है, यहां बहुतायत संख्या में आदिवासी समुदाय के लोग निवास करते हैं। पोहरी क्षेत्र का प्रगति एवं विकास के लिये निम्नानुसार चार सड़कों सी.आर.एफ. मद से बनाये जाने हेतु, केन्द्रीय भूतल एवं परिवहन विभाग, भारत सरकार से अनुरोध बारम्बार किया गया है। ये सड़क निर्माण कार्य निम्न है:-

1. पोहरी मोहना 64 कि.मी. लम्बे मार्ग को डबल लेन में परिवर्तन।
2. झलवासा मारौरा से ग्राम ऊंची बरोद सड़क मार्ग पर 10 कि.मी. डामरीकृत सड़क का निर्माण।
3. ए.बी.रोड़ ग्राम धौलागढ़ से मगरौनी तक वाया बन्हारी डामरीकृत सड़क मार्ग का निर्माण।
4. ग्राम छर्च से शाहबाद के लिए 15 कि.मी. डामरीकृत सड़क मार्ग बनाने का निर्माण।

ग्वालियर संसदीय क्षेत्र के अति पिछड़े पोहरी विधानसभा क्षेत्र में उपरोक्तानुसार चार सड़कों का निर्माण सी.आर.ए. मद से कराये जाने हेतु केन्द्रीय भूतल एवं परिवहन विभाग, भारत सरकार से अनुरोध है।

(viii) Need to reschedule the timing of Indore-Nizamuddin (Delhi) Train Nos. 12415/12416 and improve the passenger facilities in the trains besides running a Duronto passenger train between Indore and Delhi

श्रीमती सुमित्रा महाजन (इन्दौर): इंदौर से निजामुद्दीन केमध्य चलने वाली यात्री गाड़ी 12415/16 विगत करीब 20 वर्षों से चलाई जा रही है। यात्रियों की मांग पर इसमें डिब्बों की संख्या 24 तक बढ़ाई गई है, परन्तु इस यात्री गाड़ी के परिचालन का समय अत्यन्त ही असुविधापूर्ण है। विशेषतः निजामुद्दीन से इंदौर आते समय यह यात्री गाड़ी यात्रियों के लिए अत्यन्त ही असुविधाजनक समय पर चलाई जाती है। अन्य कोइ सीधी सुविधाजनक सेवा उपलब्ध न होने से यात्रियों को इसी यात्री गाड़ी पर निर्भर रहना पड़ता है। इस यात्री गाड़ी से न केवल इंदौर उज्जैन आदि क्षेत्र के यात्री दिल्ली की ओर प्रवास करते हैं वरन् दिल्ली से आगे के स्थानों के लिए भी इसी यात्री गाड़ी का उपयोग करते हैं। अन्य यात्रियों के अतिरिक्त इस क्षेत्र के आधा दर्जन से अधिक सांसद भी इस यात्री गाड़ीका उपयोग करते हैं। पूर्व में इन सांसदों द्वारा इस यात्री गाड़ी के समय परिवर्तन की मांग रेलवे मंत्रालय से की गई थी परन्तु आश्वासन के उपरान्त भी इस ओर कोई ध्यान नहीं दिया गया है। इस यात्री गाड़ी का परिचालन समय भी तुलनात्मक दृष्टि से ज्यादा है। मेरा सरकार से निवेदन है कि इस यात्री गाड़ी को सुविधाजनक समय पर चलाने हेतु इसे दोनों ही दिशाओं से संध्या 7 बजे प्रारंभ कर दोनों ही स्थानों पर सुबह 6 बजे तक पहुंचाया जाना आवश्यक है, इस हेतु प्रयास किये जाने चाहिए।

इंदौर - निजामुद्दीन यात्री गाड़ी में लगने वाले डिब्बों की स्थिति अत्यन्त ही दयनीय है तथा इनमें किसी भी प्रकार की स्तरीय सुविधाएं उपलब्ध नहीं हैं। इस संबंध में यात्रियों के अतिरिक्त इस मार्ग पर प्रवास करने वाले सांसदों द्वारा भी बार-बार इस संदर्भ में शिकायतें उत्तरी रेलवे को की गई थी परन्तु कुछ दिन बाद परिस्थितियाँ पूर्ववत् हो जाती हैं। इस यात्री गाड़ी पर शयनयान तथा वातानुकूलित यानों में चलने वाले कर्मचारियों का व्यवहार उचित हो ऐसी मैं मांग करती हूं। समय की आवश्यकता है कि इस यात्री गाड़ी के समय के बदलाव, डिब्बों तथा सुविधाओं की स्थिति पर गंभीरता से ध्यान दिया जाना चाहिए तथा यथोचित रूप से सुविधापूर्वक बनाया जाये तथा साथ ही सरकार से मेरा अनुरोध है कि इस गाड़ी के पूर्ण क्षमता के साथ चलते हुए भी यात्रियों को प्रतीक्षा सूची में रहना पड़ता है। अतः इंदौर से निजामुद्दीन (दिल्ली) के मध्य एक दुरंतो यात्री गाड़ी प्रारंभ की जायो

(ix) Need to expedite construction of Lalitpur-Singrauli Railway line project

श्री गणेश सिंह (सतना): बुन्देलखण्ड को विंध्य से जोड़ने वाली ललितपुर से सिंगरौली 514 कि.मी. रेल लाइन की स्वीकृति 1997-98 में हुई थी, उस वक्त परियोजना की लागत 925 करोड़ रुपये थी, जानकारी मिली है कि अब तक 577 करोड़ रुपये व्यय हो चुके हैं और 97 कि.मी. रेल लाइन का निर्माण भी हो चुका है। चालू वर्ष 2011-12 के लिए 22 कि.मी. रेल लाइन निर्माण का लक्ष्य रखा गया है।

मैं रेल मंत्री जी से आग्रह करता हूँ कि उक्त परियोजना को निर्धारित समयावधि में जल्द से जल्द पूरा किया जाए क्योंकि अभी तक उक्त परियोजना का 25 प्रतिशत भी कार्य नहीं हो पाया है। परियोजना का कार्य सिंगरौली से सीधी, रीवा से सीधी तथा सतना से खजुराहो की ओर अलग-अलग स्थानों से शुरू किया जाए।

उक्त परियोजना से बुंदेलखण्ड का विंध्य के जिलों से सम्पर्क जुड़ेगा जिससे उस क्षेत्र का सर्वांगीण विकास होगा।

मैं रेल मंत्रालय से मांग करता हूँ कि उक्त परियोजना का कार्य अनेक स्थानों से प्रारंभ करके समय सीमा के तहत परियोजना को पूरा करायें तथा यह भी मांग है कि उक्त परियोजना को रेलवे अपने त्वरित योजना में विशेष स्थान दे ।

(x) Need to take urgent measures to correct sex ratio imbalance in the country

श्रीमती उर्षा वर्मा (हरदोई): पन्द्रहवीं जनगणना से कई महत्वपूर्ण जानकारी निकली हैं। महिलाओं के लिंगानुपात में जो अंतर 2001 की जनगणना में सामने आई थी वह अब भी बढ़ रही है। 2001 के जनगणना में पुरुष 53.22 और महिलाएं 49.65 करोड़ थीं यानी 3.57 करोड़ महिलाएं कम थीं। वर्ष 2011 की जनगणना में पुरुष 62.37 और महिलाएं 58.65 करोड़ हैं यानी महिलाओं की आबादी पुरुषों से 3.72 करोड़ कम है और लिंगानुपात का अंतर निरंतर बढ़ रहा है।

केरल पांडिचेरी और तमिलनाडु तीन ऐसे राज्य हैं जहां महिलाओं की आबादी संतोषजनक है। देश के बाकी राज्यों में स्थिति चिन्ताजनक है। लिंगानुपात इंगित करता है कि भ्रूण गर्भपात और जन्म के बाद नवजात बच्चियों की हत्या हो रही है।

आंकड़ों से प्रसव पूर्व गर्भ निर्धारण रोकने वाले पीएनडीटी कानून और सरकार द्वारा लिंगानुपात सुधार विभिन्न कार्यक्रमों के औचित्य पर सवाल खड़े हो रहे हैं।

मेरा आग्रह है कि लिंगानुपात के अंतर को समाप्त करने हेतु सरकार अविलम्ब आवश्यक कदम उठाए जिससे भविष्य में महिलाओं ने लिंगानुपात में सुधार हो सके।

(xi) Need to take steps to control the annual flood in eastern Uttar Pradesh and undertake adequate relief and rehabilitation measures for people affected due to floods

श्री भीम शंकर उर्फ कुशल तिवारी (संत कबीर नगर): उत्तर प्रदेश के पूर्वांचलका क्षेत्र प्रतिवर्ष बाढ़ की समस्या से जूझता रहा है। जहां लाखों एकड़ खरीफ की फसल नष्ट हो जाती है तथा बाढ़ से काफी जान-माल का नुकसान होता है। मकान बह जाते हैं, पशुओं के लिए चारे की समस्या होती है। कितने ही पशु बाढ़ में बह जाते हैं। महोदया, बाढ़ आने से पीने के पानी की समस्या तथा अनेक बीमारियाँ भी आ पड़ती हैं। कुल मिलाकर पूर्वांचल का किसान, व्यापारी कोई भी बाढ़ के कहर से नहीं बचता है। वर्षा के महीनों में इस क्षेत्र का ग्रामीण इलाका पूरी तरह से प्रभावित होता है।

आज देश को स्वतंत्र हुए छः दशक से ज्यादा हो गए हैं, परन्तु इस क्षेत्र को बाढ़ की त्रासदी से बचाने के लिए कोई ठोस कदम नहीं उठाया गया है।

अतः मेरा केन्द्र सरकार से आग्रह है कि पूर्वांचल के लोगों को बाढ़ की त्रासदी जो प्रत्येक वर्ष आती है, से बचाया जाय एवं इससे प्रभावित क्षेत्र के फसलों का सरकार द्वारा बीमा करना, किसानों को एकमुश्त आर्थिक सहायता प्रदान करना, बीमारियों पर आने वाला खर्च सरकार द्वारा वहन करना एवं वहां की जनता को रोजगार प्रदान करना, बाढ़ से ध्वस्त मकानों का अविलम्ब निर्माण कराना इत्यादि हेतु प्रबंध किये जायें।

(xiii) Need to undertake gauge conversion of railway line from Saharsa to Forbisganj in Bihar

श्री विश्व मोहन कुमार (सुपौल): मैं माननीय रेल मंत्री जी का ध्यान मिथलांचल की चिर परिचित मांग सहरसा से फारबिसगंज रेल लाइन के आमान परिवर्तन के संदर्भमें आग्रह है कि इस लाइन के आमान परिवर्तन हेतु बजट में धन की व्यवस्था होने के बाद भी कार्य शुरू नहीं किया जा सका है। इस लाइन के निर्माण होने से प्रतिदिन लाखों की संख्या में यात्री यात्रा करेंगे। अभी छोटी लाइनप है जिससे ट्रेन की आवाजाही में काफी कठिनाइयों का सामना करना पड़ता है। आमान परिवर्तन होने के बाद इस लाइन से मेन लाइन जुड़ जाएगी एवं कलकत्ता-दिल्ली-मुंबई के यात्रियों को काफी राहत मिलेगी।

अतः इस लाइन का आमान परिवर्तन शीघ्र करवाने हेतु पहल करते हुए विभागीय अधिकारियों को आदेश देने का कष्ट करें।

(xiii) Need to take effective steps to regulate the functioning of toll plazas in the country particularly on NH-7 & NH-47 in Krishnagiri district, Tamil Nadu

SHRI E.G. SUGAVANAM (KRISHNAGIRI): People in the country are facing lot of difficulties at toll plazas on various National Highways. At many places, toll plazas are located near the cities and due to urbanization, people quite often have to cross the toll plazas and forced to pay the toll tax. The toll plazas run by private parties are mismanaged. They often over-charge of the prescribed rate causing much inconvenience to the public like the situation prevailing at NH-7 & NH-47 in my Krishnagiri District. Apart from steep hike in toll charges, they have also reduced number of trips on monthly passes. There is large queue at many toll plazas and one has to wait for longer time for passing out of the toll gates. Moreover, the toll charges are not uniform in the country.

The mismanagement of toll plazas has resulted in huge revenue loss to the Government. In order to provide relief to the people from harassment of private contractors at toll plazas and to curb the revenue loss, NHAI should take over the management of toll plazas in its hands. Apart from that, Electronic Toll Collection (ETC) System should be introduced country-wide. Further, Government may consider introduction of pre-paid system of toll collection likewise the pre-paid telephone cards which will greatly help the commuters.

I shall, therefore, urge upon the Union Government to take effective steps to streamline the functioning of toll plazas particularly at NH-7 & NH-47 and to relieve the people from harassment at the hands of private toll contractors in the country.

(xiv) Need to provide stoppage of Kerala Express (New Delhi – Trivandrum) and Chennai–Trivandrum Express at Ottapalam Railway Station, Palakkad, Kerala

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to the long pending demand of stoppage of two important trains at Ottapalam railway Station. The New Delhi-Trivandrum Kerala Express and Chennai-Trivandrum Mail are not having stoppage at Ottapalam. Both these trains, after leaving Palakkad have stoppage only at Thrissur. In the entire Palakkad district there is no other stoppage except the one at Palakkad junction. This has been causing difficulties to thousands of passengers who belong to the Western part of Palakkad district. These Passengers will have to get down either at Palakkad or at Thrissur and have to travel all the way by road. If a stoppage is allowed at Ottapalam to these trains, it will be of great help to thousands of passengers. This demand is being made for a long time, but Railway authorities are turning a blind eye to this genuine demand. Ottapalam is destination having a great historical importance and deserves a better consideration. Unfortunately railway authorities failed to acknowledge the importance of Ottapalam station.

Hence, I urge upon the Government to allow stoppage to the Kerala Express (New Delhi- Trivandrum) and Chennai-Trivandrum Mail at Ottapalam. I further demand that more funds should allotted to the development of Ottapalam Railway Station.

(xv) Need to convert Kalimati-Kankadahad route (via Baspal-Bamebari-Telboi) in Keonjhar Parliamentary Constituency, Orissa into a National Highway

श्री यशवंत लागुरी (क्योंझर): मेरे संसदीय क्षेत्र क्योंझर के जोडा ब्लाक अंतर्गत कालीमाटी से डेकानाल जिले के अंतर्गत कंकडाहाड तक वाया बासपाल-बामेबारी-तेलबोई मार्ग को राष्ट्रीय राजमार्ग घोषित किये जाने के लिए ओडिसा सरकार ने 2004 सेही अनुरोध किया था जो अभी तक केन्द्र सरकार के पास लंबित है। इसे राष्ट्रीय राजमार्ग में शामिल करने की अत्यंत आवश्यकता है क्योंकि यह इलाका कोयला, लोहा एवं बॉक्साइट जैसी खनिज सम्पदा से समृद्ध है। यहाँ पर अभी तक कोई रेलवे लाइन भी उपलब्ध नहीं है। इस इलाके में आदिवासी लोगों की संख्या ज्यादा है जिनकी सामाजिक एवं आर्थिक स्थिति अन्य क्षेत्रों से अपेक्षाकृत बहुत पिछड़ी हुई है। औद्योगिक विकास एवं बुनियादी सुविधाओं के अभाव में यहाँ पर माओवादी प्रभाव बढ़ता जा रहा है एवं रोजगार के अभाव में यहाँ के नवयुवक माओवादियों के चंगुल में आ रहे हैं। औद्योगिक विकास एवं कच्चे माल की प्रचूरता को ध्यान में रखते हुए कच्चे माल पर आधारित उद्योग लगाने की संभावनाओं को बल देने के लिए उपरोक्त मार्ग को राष्ट्रीय राजमार्ग घोषित किया जाये।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र क्योंझर के जोडा ब्लाक के अंतर्गत कालीमाटी से डेकानाल जिले के कंकडाहाड तक वाया बासपाल-बामेबारी-तेलबोई होते हुए मार्ग को राष्ट्रीय राजमार्ग घोषित किया जाये।

(xvi) Need to review the Information Technology Rules, 2011

SHRI JAYANT CHAUDHARY (MATHURA): Google's transparency report for July-Dec 2010 reports an increase of 123% in demands for content removal by Indian Government and law enforcement. Google removed internet content on 22% of the requests as opposed to 87%- USA, 100%- Turkey.

The 2011 Information Technology Rules also discriminate against the medium of dispersion of information, the intermediary guidelines Rules prohibit sharing of blasphemous libelous and disparaging information. These conditions are subjective and differ from the press Councils norms of journalistic conduct. A newspaper article considered blasphemous is legal, but the same cannot be reproduced online. The Reasonable Security Practices Rules allow Government agencies access to personal information from service providers through written complaints whereas where crimes requires warrants signed by magistrates.

The rules curb freedom of speech and violate the IT Act which removed intermediary liability for content. Such expansive changes should come through the Act rather than subordinate legislation.

(xvii) Need to expedite the construction of Road Over Bridge at Puri Gate near IIT at Kharagpur, West Bengal

SHRI PRABODH PANDA (MIDNAPORE): The South-Eastern Railway has undertaken the construction of a Road Over Bridge at Puri Gate near IIT at Kharagpur long back to facilitate the smooth traffic flow on the road being used not only by the local residents but also by the interstate traffic.

The construction work was started with right earnest but in the midway the whole construction work came to standstill. It has been learnt that the contractor who was awarded the project left the work for the reasons best known to him. But this is causing tremendous hardship to the road users as the debris and materials are scattered on the road making this stretch of the road very hard to negotiate.

I, therefore, urge upon the Hon'ble Railway Minister to look into this matter and take positive step so that the construction of Road Over Bridge at Puri gate is completed without further delay. I also urge that if the need arise, the Railway either should change the contractor or complete the work by its own organization and internal resources.

(xviii) Need to extend financial facilities to new cooperative sugar factories at par with old sugar factories in Maharashtra

SHRI SADASHIVRAO DADOBA MANDLIK (KOLHAPUR): There are 582 installed Sugar Factories in the country including 317 factories in cooperative sector. The cooperative sugar sector enables the small and marginal farmers to set up an industry for production of an essential item of mass consumption. The share of cooperatives in National Sugar production works out to be more than 46%. In this connection, it may be pointed out that sugar factories established and functioning before 1999, were able to avail financial facilities given as per the Sampat Committee and the Mahajan Committee Reports. However, the sugar factories established after 1999, could not avail these facilities. As a result, the new sugar factories are under severe financial burden and some of them could not start even crushing. This is more true in case of cooperative Sugar Factories in Maharashtra where 139 cooperative sugar factories, out of total 204 sugar factories, are functioning.

The new sugar factories in the State are working under severe handicap and it has become difficult to compete with old established sugar factories. In this connection, it would not be out of place to mention that the government instead of helping ailing sugar factories issued income tax notices w.e.f. 1988, on the main assumption that the rate paid to the farmers above the statutory Minimum Price is the income of the factories. Keeping in view the fact that the member farmers are the real owners of these factories and it did not constitute their income, I would request to consider the plight of new factories and compensate them to make them competitive with the old well established sugar factories.

In this connection, I strongly suggest that a new committee be constituted by the Ministry of Consumer Affairs, Food and Public Distribution on the lines of earlier Committees which may be empowered to suggest tax and excise concessions for new sugar factories established after 1999 in particular. Further, the Ministry of Finance may consider to amend the present Income Tax Rules and the sugar factories in cooperative sector may be excluded from the present ambit of Income Tax.

12.08 hrs.

ORISSA (ALTERATION OF NAME) BILL, 2010

Amendments made by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): On behalf of Shri P. Chidambaram, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to alter the name of State of Orissa, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1, --
for “Sixty-first”,
substitute “Sixty-second”

CLAUSE 1

Short Title and Commencement

2. That at page 1, line 3, --
for “2010”,
substitute “2011”. ”

MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to alter the name of State of Orissa, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1, --
for “Sixty-first”,
substitute “Sixty-second”

CLAUSE 1**Short Title and Commencement**

2. That at page 1, line 3, --
for “2010”,
substitute “2011”. ”

The motion was adopted.

MADAM SPEAKER: We shall now take up the amendments made by Rajya Sabha.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, --
for “Sixty-first”,
substitute “Sixty-second”

The motion was adopted.

MADAM SPEAKER: The question is:

CLAUSE 1**Short Title and Commencement**

2. That at page 1, line 3, --
for “2010”,
substitute “2011”

The motion was adopted.

SHRI JITENDRA SINGH: I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MADAM SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12.09 hrs.

**CONSTITUTION (ONE HUNDRED AND THIRTEENTH
AMENDMENT) BILL, 2010**

Amendments made by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): On behalf of Shri P. Chidambaram, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1, --
for “Sixty-first”,
substitute “Sixty-second”

CLAUSE 1

Short Title

2. That at page 1, line 3, --
for “2010”,
substitute “2011”. ”

MADAM SPEAKER: Before I put the motion that the amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration, I may inform the House that this being a Constitution Amendment Bill, voting has to be by Division.

Let the Lobbies be cleared--

MADAM SPEAKER: The Lobbies have been cleared.

Now, Secretary-General to inform the hon. Members about the voting procedure for division.



SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the “red bulbs above display boards” on either side of hon. Speaker’s chair are already glowing. This means the voting system has been activated.
3. For voting please press the following two buttons simultaneously immediately after sounding of first gong. viz.,
One “red” button in front of the hon. Member on the headphone plate and

also any one of the following buttons fixed on the top of desk of seats:

Ayes	-	Green Colour
Noes	-	Red colour
Abstain	-	Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are “Off”.
Important: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.
5. Please do not press the amber button (P) during division.
6. Hon. Members can actually “see” their vote on display boards and on their desk unit.
7. In case vote is not registered, they may call for voting through slips.



MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution, as passed by Lok Sabha, be taken into consideration:

ENACTING FORMULA

1. That at page 1, line 1, -
for “Sixty-first”,
substitute “Sixty-second”

CLAUSE 1

Short Title

2. That at page 1, line 3, -
for “2010”,
substitute “2011”. ”

The Lok Sabha divided:

DIVISION NO. 1**12.15 hrs.****AYES**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
Babar, Shri Gajanan D.
Bahuguna, Shri Vijay
Bais, Shri Ramesh
Baite, Shri Thangso
Bansal, Shri Pawan Kumar
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.
Baske, Shri Pulin Bihari
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chakravarty, Shrimati Bijoya
Chaudhary, Shri Jayant
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Sanjay Singh
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chitthan, Shri N.S.V.
Choudhary, Shri Harish
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
Chowdhury, Shri Bansa Gopal
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen

De, Dr. Ratna
Deka, Shri Ramen
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dome, Dr. Ram Chandra
Dudhgaonkar, Shri Ganeshrao Nagorao
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhiselvan, Shri S.
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Gogoi, Shri Dip
Gohain, Shri Rajen
Gouda, Shri Shivarama
Guddu, Shri Premchand
Halder, Dr. Sucharu Ranjan
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Hasan, Shrimati Tabassum

Hassan, Dr. Monazir
Hegde, Shri Anant Kumar
Hooda, Shri Deepender Singh
Hossain, Shri Abdul Mannan
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jadhav, Shri Baliram
Jain, Shri Pradeep
Jaiswal, Dr. Sanjay
Jaiswal, Shri Gorakh Prasad
Jakhar, Shri Badri Ram
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
* Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Joshi, Dr. Murlı Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kachhadia, Shri Naranbhai
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh

* Voted through slip

Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Killi, Dr. Kruparani
Koda, Shri Madhu
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kristappa, Shri N.
Kumar, Shri Ajay
Kumar, Shri Kaushalendra
Kumar, Shri Mithilesh
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Shailendra
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Putul
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Majhi, Shri Pradeep
Malik, Shri Sakti Mohan
Mandal, Dr. Tarun

Mandlik, Shri Sadashivrao Dadoba
*Mani, Shri Jose K.
Manian, Shri O.S.
Manjhi, Shri Hari
Maran, Shri Dayanidhi
Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meena, Dr. Kirodi Lal
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Mahabal
Mohan, Shri P.C.
Mohapatra, Shri Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Munda, Shri Karia
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Naik, Dr. Sanjeev Ganesh
Naik, Shri Shripad Yesso
Narah, Shrimati Ranee
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi

* Voted through slip

Nirupam, Shri Sanjay
Noor, Kumari Mausam
Ola, Shri Sis Ram
Pakkirappa, Shri S.
Pal, Shri Rajaram
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Kumari Saroj
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar
Patel, Shri Devji M.
Pathak, Shri Harin
Patil, Shri C.R.
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Paul, Shri Tapas
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purkayastha, Shri Kabindra
Rahman, Shri Abdul
Rai, Shri Prem Das

Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rana, Shri Rajendrasinh
Rao, Dr. K.S.
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathwa, Shri Ramsinh
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri M. Venugopala
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Roy, Shrimati Shatabdi
Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sardinha, Shri Francisco Cosme
Saroj, Shrimati Sushila
Sayeed, Shri Hamdullah
Selja, Kumari

Semmalai, Shri S.
Shanavas, Shri M.I.
Shantha, Shrimati J.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shivaji, Shri Adhalrao Patil
Shivkumar, Shri K. alias J.K. Ritheesh
Shukla, Shri Balkrishna Khanderao
Siddeshwara, Shri G.M.
Singh, Chaudhary Lal
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali
*Singh, Shri N. Dharam
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan

* Voted through slip

Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Umashankar
Singh, Shri Vijay Bahadur
Singh, Shri Yashvir
Singh, Rajkumari Ratna
Singh, Shrimati Meena
Singh, Shrimati Rajesh Nandini
Sinha, Shri Yashwant
Sivaprasad, Dr. N.
Sivasami, Shri C.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Makansingh
Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sushant, Dr. Rajan
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Taware, Shri Suresh Kashinath
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.

Thomas, Prof. K.V.
Thomas, Shri P.T.
*Tirath, Shrimati Krishna
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vardhan, Shri Harsh
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Venugopal, Shri D.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shrimati Usha
Vijayan, Shri A.K.S.
Vishwanath, Shri Adagooru H.
*Vishwanath Katti, Shri Ramesh
Viswanathan, Shri P.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Yadav, Prof. Ranjan Prasad
Yadav, Shri Akhilesh
Yadav, Shri Arun
Yadav, Shri Dharmendra
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
*Yadav, Shri Mulayam Singh
Yadav, Shri Sharad
Yaskhi, Shri Madhu Goud

* Voted through slip

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 302

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

MADAM SPEAKER: We shall now take up the amendments made by the Rajya Sabha in the Bill, as passed by Lok Sabha.

The Lobbies are already clear. If the House agrees, I shall put amendment Nos. 1 and 2 made by Rajya Sabha in the Bill, as passed by Lok Sabha, together to the vote of the House, in which case the result of the division shall be taken as applicable to each amendment, separately.

* The following Members also recorded their votes through slips;
Ayes 302 + Shrimati Krishan Tirath, S/S N. Dharam Singh, Jose K. Mani, Mulayam Singh Yadav, Mohan Jena and Ramesh Vishwanath Kathi = 308.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, -
for "Sixty-first"
substitute "Sixty-second"

CLAUSE 1

2. That at page 1, line 3, -
for "2010",
substitute "2011",

The Lok Sabha divided

DIVISION NO. 2**12.16 hrs.****AYES**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
Babar, Shri Gajanan D.
Bahuguna, Shri Vijay
Bais, Shri Ramesh
Baite, Shri Thangso
Bansal, Shri Pawan Kumar
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.
Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chakravarty, Shrimati Bijoya
Chaudhary, Shri Jayant
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chitthan, Shri N.S.V.
Choudhary, Shri Harish
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
Chowdhury, Shri Bansa Gopal
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh

Devi, Shrimati Rama
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dome, Dr. Ram Chandra
Dudhgaonkar, Shri Ganeshrao Nagorao
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Varun
Gandhiselvan, Shri S.
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Gogoi, Shri Dip
Gohain, Shri Rajen
Gouda, Shri Shivarama
Guddu, Shri Premchand
Haldar, Dr. Sucharu Ranjan
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Hasan, Shrimati Tabassum
Hassan, Dr. Monazir
Hegde, Shri Anant Kumar
Hooda, Shri Deepender Singh
Hossain, Shri Abdul Mannan
Hussain, Shri Ismail

Hussain, Shri Syed Shahnawaz
Jain, Shri Pradeep
Jaiswal, Dr. Sanjay
Jaiswal, Shri Gorakh Prasad
Jakhar, Shri Badri Ram
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Killi, Dr. Kruparani
*Koda, Shri Madhu
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kristappa, Shri N.
Kumar, Shri Ajay

* Corrected through slip for Ayes

Kumar, Shri Kaushalendra
Kumar, Shri Mithilesh
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Shailendra
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Majhi, Shri Pradeep
Mandal, Dr. Tarun
Mandlik, Shri Sadashivrao Dadoba
Mani, Shri Jose K.
Manian, Shri O.S.
Manjhi, Shri Hari
Maran, Shri Dayanidhi
Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meena, Dr. Kirodi Lal
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti

*Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Mohapatra, Shri Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Munda, Shri Karia
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Naik, Dr. Sanjeev Ganesh
Naik, Shri Shripad Yesso
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Noor, Kumari Mausam
Ola, Shri Sis Ram
Pakkirappa, Shri S.
Pal, Shri Rajaram
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Kumari Saroj
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar

* Voted through slip

Patel, Shri Devji M.
Pathak, Shri Harin
Patil, Shri C.R.
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Paul, Shri Tapas
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Pradhan, Shri Amarnath
Punia, Shri P. L.
Purkayastha, Shri Kabindra
Rahman, Shri Abdul
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rana, Shri Rajendrasinh
Rao, Dr. K.S.
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathwa, Shri Ramsinh
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri M. Venugopala
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Arjun
Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi
Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sardinha, Shri Francisco Cosme
Sayeed, Shri Hamdullah
Selja, Kumari
Semmalai, Shri S.
Shanavas, Shri M.I.
Shantha, Shrimati J.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shivaji, Shri Adhalrao Patil
Shivkumar, Shri K. alias J.K. Ritheesh
Shukla, Shri Balkrishna Khanderao
Siddeshwara, Shri G.M.
Singh, Chaudhary Lal
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali

Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Umashankar
Singh, Shri Vijay Bahadur
Singh, Shri Yashvir
Singh, Rajkumari Ratna
Singh, Shrimati Meena
Singh, Shrimati Rajesh Nandini
Sinha, Shri Yashwant
Sivasami, Shri C.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Makansingh
*Sugavanam, Shri E.G.
*Suklabaidya, Shri Lalit Mohan
Sushant, Dr. Rajan
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shrimati Annu
Taware, Shri Suresh Kashinath
Thamaraiselvan, Shri R.

* Voted through slip

Thambidurai, Dr. M.
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vardhan, Shri Harsh
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Venugopal, Shri D.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shrimati Usha
Vijayan, Shri A.K.S.
Vishwanath, Shri Adagooru H.
Vishwanath Katti, Shri Ramesh
Viswanathan, Shri P.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Yadav, Prof. Ranjan Prasad
Yadav, Shri Akhilesh
Yadav, Shri Arun
Yadav, Shri Dharmendra
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Sharad
Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction* , the result** of the Division is:

Ayes: 294

Noes: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

MADAM SPEAKER: The Minister may now move that the Bill, as amended by the amendments agreed to, be passed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): I beg to move:

“That the Bill, as amended by the amendments agreed to, be passed.”

MADAM SPEAKER: The lobbies are already clear.

The question is:

“That the Bill, as amended by the amendments agreed to, be passed.”

The Lok Sabha divided:

* The following Members also recorded/ corrected their votes through slips.
Ayes 294 + S/S Lalit Mohan Suklabaidya, E.G. Sugavanam, Madhu Koda and Govind Prasad Mishra = 298
Noes 1 – Shri Madhu Koda wrongly voted for Noes. Later on he corrected through slip for Ayes = 0
* * The result of this Division applies to each of the amendments separately.

DIVISION NO. 3**12.18 hrs.****Ayes**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
Babar, Shri Gajanan D.
Bahuguna, Shri Vijay
Bais, Shri Ramesh
Baite, Shri Thangso
Bansal, Shri Pawan Kumar
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.
Baske, Shri Pulin Bihari
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chakravarty, Shrimati Bijoya
Chaudhary, Shri Jayant
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chauhan, Shri Sanjay Singh
Chavan, Shri Harishchandra
Chitthan, Shri N.S.V.
Choudhary, Shri Harish
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
Chowdhury, Shri Bansa Gopal
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen

De, Dr. Ratna
Deka, Shri Ramen
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dome, Dr. Ram Chandra
Dudhgaonkar, Shri Ganeshrao Nagorao
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Varun
Gandhiselvan, Shri S.
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Gogoi, Shri Dip
Gohain, Shri Rajen
Gouda, Shri Shivarama
Guddu, Shri Premchand
Halder, Dr. Sucharu Ranjan
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul

Hasan, Shrimati Tabassum
Hassan, Dr. Monazir
Hegde, Shri Anant Kumar
Hooda, Shri Deepender Singh
Hossain, Shri Abdul Mannan
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jadhav, Shri Baliram
Jain, Shri Pradeep
Jaiswal, Dr. Sanjay
Jaiswal, Shri Gorakh Prasad
Jakhar, Shri Badri Ram
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Joshi, Dr. Murli Manohar
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatri, Dr. Nirmal
Killi, Dr. Kruparani

Koda, Shri Madhu
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kristappa, Shri N.
Kumar, Shri Ajay
Kumar, Shri Kaushalendra
Kumar, Shri Mithilesh
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Majhi, Shri Pradeep
Malik, Shri Sakti Mohan
Mandal, Dr. Tarun
Mandlik, Shri Sadashivrao Dadoba
Mani, Shri Jose K.
Manian, Shri O.S.
Manjhi, Shri Hari
Maran, Shri Dayanidhi
Mcleod, Shrimati Ingrid

Meena, Shri Raghuvir Singh
Meena, Dr. Kirodi Lal
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Mohapatra, Shri Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Munda, Shri Karia
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Naik, Dr. Sanjeev Ganesh
Naik, Shri Shripad Yesso
Narah, Shrimati Ranee
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Noor, Kumari Mausam
Ola, Shri Sis Ram
Pakkirappa, Shri S.
Pal, Shri Rajaram
Palanimanickam, Shri S.S.

Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Kumari Saroj
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paswan, Shri Kamlesh
*Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar
Patel, Shri Devji M.
Patel, Shri R.K. Singh
Pathak, Shri Harin
Patil, Shri C.R.
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Paul, Shri Tapas
Pilot, Shri Sachin
Potai, Shri Sohan
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purkayastha, Shri Kabindra
Rahman, Shri Abdul
Rai, Shri Prem Das
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramkishun, Shri
Rana, Shri Rajendrasinh

* Voted through slip

Rao, Dr. K.S.
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathwa, Shri Ramsinh
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri M. Venugopala
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Roy, Shrimati Shatabdi
Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sardinha, Shri Francisco Cosme
Saroj, Shrimati Sushila
Sayeed, Shri Hamdullah
Selja, Kumari
Semmalai, Shri S.
Shanavas, Shri M.I.
Shantha, Shrimati J.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal

Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shivaji, Shri Adhalrao Patil
Shivkumar, Shri K. alias J.K. Ritheesh
Shukla, Shri Balkrishna Khanderao
Siddeshwara, Shri G.M.
Singh, Chaudhary Lal
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Umashankar
Singh, Shri Vijay Bahadur

Singh, Shri Yashvir
Singh, Rajkumari Ratna
Singh, Shrimati Meena
Singh, Shrimati Rajesh Nandini
Sinha, Shri Yashwant
Sivaprasad, Dr. N.
Sivasami, Shri C.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Makansingh
Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sushant, Dr. Rajan
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shrimati Annu
Taware, Shri Suresh Kashinath
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vardhan, Shri Harsh
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Venugopal, Shri D.

Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shrimati Usha
Vijayan, Shri A.K.S.
Vishwanath, Shri Adagooru H.
Vishwanath Katti, Shri Ramesh
Viswanathan, Shri P.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Yadav, Prof. Ranjan Prasad
Yadav, Shri Akhilesh
Yadav, Shri Arun
Yadav, Shri Dharmendra
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
*Yadav, Shri Mulayam Singh
Yadav, Shri Sharad
Yaskhi, Shri Madhu Goud

* Corrected through slip Ayes

MADAM SPEAKER: Subject to correction* , the result of the Division is:

Ayes: 301

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

The motion was adopted.

MADAM SPEAKER: The lobbies may be opened.

The House stands adjourned to meet tomorrow, the 7th September, 2011 at 11 a.m.



12.21 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, September 07, 2011 / Bhadra 16, 1933 (Saka).*

* The following Members also recorded/ corrected their votes through slips.
Ayes 301+Shri Mulayam Singh Yadav and Dr. Prasanna Kumar Patasani = 303
Abstain 1 – Shri Mulayam Singh Yadav wrongly voted for abstain.
Later on he corrected through slip for Ayes = 0